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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, the 28th July, 1979.

NOTIFICATION
INCOME TAX

No.2951(F.No.203/133/76-ITA.II): It is hereby notified for general information that the concern mentioned below has been approved by the Central Board of Direct Taxes for the purpose of clause (a) of sub-section (2) of Section 35D of the Income-tax Act, 1961, in the field of Technological, Engineering and Management consultancy.

INSTITUTION

DEVELOPMENT CONSULTANTS LIMITED, CALCUTTA.

The approval is effective from 9th September, 1976.

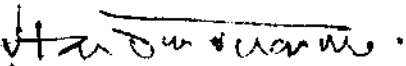
Sd/-(J.P. SHARMA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. All Commissioners of Income-tax.(2 copies).
2. Director of Inspection(Income-tax & Audit)/Investigation/Research, Statistics and Publication, New Delhi.
3. Directorate of O&M Services(Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Bureau of Public Enterprises, with reference to their U.O.No.BPE/DAF(R)/942/79 dated 9th March, 1979.
5. The Chief Accountant, Development Consultants Ltd., Consulting Engineers, 14-B, Park Street, Calcutta, with reference to his letter No.DCL/Secy/704 dated 2nd September, 76.
6. The Comptroller & Auditor General of India,(20 copies).
7. Bulletin Section of D.I.(RS&P), New Delhi(5 copies).

Sd/(J.P. SHARMA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE


(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).

No.CC/ITA.II/2832/671/RSP/79.

* SHARMA *